

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1487**  
**TO BE ANSWERED ON 05<sup>th</sup> MARCH, 2018**

**PROBLEMS FACED BY SEZ DEVELOPERS**

1487. SHRI ADHALRAO PATIL SHIVAJIRAO:  
DR. PRITAM GOPINATH MUNDE:  
DR. SHRIKANT EKNATH SHINDE:  
SHRI VINAYAK BHAURAO RAUT:  
ADV. NARENDRA KESHAV SAWAIKAR:  
SHRI ANANDRAO ADSUL:  
SHRI DHARMENDRA YADAV:  
SHRI SHRIRANG APPA BARNE:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Special Economic Zone (SEZ) Developers are facing certain issues/problems including some complaints about the misuse of the policy which create hindrance for development of SEZs and if so, the details thereof;
- (b) whether the industry has time and again requested the Ministry of Finance to consider restoring tax benefits to these zones for supporting the sector and generating jobs and if so, the response of the Government in this regard;
- (c) whether the SEZs which emerged as major export hubs in the country has started losing sheen after the imposition of minimum alternate tax and introduction of sunset clause and if so, the reaction of the Government thereto;
- (d) whether the Government has approved 423 SEZs till December, 2017 and if so, the number of SEZs out of that made operational so far; and
- (e) whether the quantum of exports from these zones grew during April September 2017-18 and if so, the details thereof along with the steps taken by the Government to resolve the issues/problems being faced by the SEZ promoters?

**ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI C. R. CHAUDHARY)

- (a): The Government, on the basis of inputs/suggestions received from stakeholders on the policy and operational framework of the SEZ Scheme, periodically reviews the policy and operational framework of SEZs and takes necessary measures so as to facilitate speedy and effective implementation of SEZs.

(b): Yes Madam, Ministry of Commerce and Industry had recommended the restoration of original exemption from MAT and withdrawal of Sunset Clause for SEZ Developers and Units to Ministry of Finance.

(c): The SEZs Act, 2005 was enacted on 23<sup>rd</sup> June, 2005. In the initial 5 years (i.e. 2007-2008 to 2011-2012) there was 186% increase in the new units in SEZs. However, post imposition of MAT there has been only 131% increase in the new units in the next 5 years (i.e. 2012-2013 to 2016-2017) in SEZs.

(d): In addition to Seven Central Government Special Economic Zones (SEZs) and 11 State/Private Sector SEZs set-up prior to the enactment of the SEZs Act, 2005, approvals have been accorded to 423 proposals for setting up of SEZs in the country. Presently, out of 357 notified SEZs a total of 221 SEZs are operational.

(e): The total exports from SEZs as on 30<sup>th</sup> September, 2017 i.e. in the second quarter of the current financial year 2017-18, has been to the tune of Rs. 2,66,773 crore approximately, registering a growth of 13.09% over the exports of corresponding period of the previous financial year.

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